

**GOVERNMENT OF INDIA
EXTERNAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3276
ANSWERED ON:09.12.2009
INTERNATIONAL CONVENTION AGAINST TORTURE
Tewari Shri Manish

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether India is a signatory to the International Convention against Torture and other cruel inhuman or degrading treatment or punishment;
- (b) if so, the details thereof;
- (c) whether India is not a state party to the Convention;
- (d) if so, the reasons therefor; and
- (e) the reasons for not ratifying the Convention by India after signing it in 1997?

Answer

THE MINISTER OF EXTERNAL AFFAIRS (SHRI S.M. KRISHNA)

- (a) Yes.
- (b) The Convention, which entered into force in 1987, seeks to outlaw torture and other cruel, inhuman or degrading treatment or punishment, internationally.
- (c) to (e) India is not a State Party to the Convention, as in the absence of enabling domestic legislation, we are yet to ratify it.